THE APPROPRIATION (NO. 3) BILL, 1991.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE AND DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DIGVIJAY SINGH): Madam, I move:

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1988, in excess of the amounts granted for those services and for that year, as passed by the Lok Sabha, be taken into consideration. "

The Question was put and the motion was adopted

THE DEPUTY CHAIRMAN: We shall now take up clause-by-clause consideration of the Bill.

Clauses 2 and a and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI DIGVIJAY SINGH: I move: "That the Bill be returned."

The question was put and the motion was adopted.

THE FINANCE BILL, 1991

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE AND DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DIGVIJAY SINGH): Madam, I beg to move:

"That the Bill to continue for the financial year 1991-92 the existing rates of income-tax and to provide for the continuance of the provisions relating to auxiliary duties of custonts and special duties of excise

for the said year, as passed by the Lok Sabha, be taken into consideration. "

The question was put and the motion was adopted.

THE DEPUTY CHAIRMAN: We shall now take up clause-by-clause consideration of the Bill.

Clauses 2 and 4 were added to the Bill.

Clause 1, the Enacting Formula and the *Title were added to the Bill.*

SHRI DIGVIJAY SINGH: Madam, I beg to move:

That the Bill was returned. "

The question was put and the motion was adopted.

STATUTORY RESOLUTION RE.PUNJAB STATE ELECTRICITY BOARD

ऊर्जा भंतालय म राज्य मंत्री (श्री बाबनराव धाकने) : उपसभापति महोदया, मैं ग्रापकी ग्रनुमति से निम्नलिखित संकल्प प्रस्तुत करता हं :

> "पंजाब राज्य के संबंध में राष्ट्रपति द्वारा 11 मई, 1987 को संविधान के ग्रनच्छेद 356 के ग्रघीन जारी की गईँ उद्घोषणा के खंड (ख) के साथ पठिन, विद्युत (प्रदाय) अधि-नियम, 1948 (1948 का 54) की धारा 65 की उपधारा (3) के ग्रनसरण में, यह सभा उक्त उप-घारा (3) के अधीन एक हजार करोड रुपये की अधिकतम धनराशि निर्धारित करने का ग्रनमोदन करती है जिसे पंजाब राज्य विद्युत बोर्ड किसी भी समय उक्त धारा 65 की (1) के ग्राधीन ऋण के उपधारा रूप में ले सकता है।"

The question was put and the motion was adopted.